



FORM No. - 4

See Rule (12)

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

## ORDER SHEET

Application No. 808 of 200 2

Applicant(s) Smt. - Konthamma Respondent(s) U.O.1.

Advocate for Applicant(s) Mr. B.P. Yadav Advocate for Respondent(s)

### NOTES OF THE REGISTRY

P.O/B.D. Tor Rs.50/- filed  
For Registration please.

By  
16.9.02

18.09.02

S.R.

For Admn pl.

Bench

### ORDERS OF THE TRIBUNAL

REGISTER

18/9/2002  
Registrar

1. ORDER DATED 23-09-2002.

Applicant, claiming to be the widow of an Ex-gangman of South Eastern Railway/Khurda Road division of S.E.Rly. had represented to the Respondents for payment of family pension under Annexure-1 dated 25th January, 2002. NO heed having been paid to her grievances, she has filed the present Original Application, U/s.19 of the

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

✓ Copia 7 or. dated 23.9.02 communicated to all respds. alongwith Copia 7 OA.

✓ Free Copia 7 said or. may be handed over to counsellor for both side.

4/2

BS 4/11/02

Administrative Tribunals Act, 1985. Having given a preliminary hearing to the learned Counsel for the Applicant and Mr. R. C. Rath, learned Additional Standing Counsel for the Railways (on whom a copy of this Original Application has been served) and having perused the Original Application, we dispose of the same with a direction to the Respondents 2 and 3 to look <sup>in</sup> to the grievances of the Applicant (as raised in her representation under Annexure-1 dated 25-1-2002 and in the present O.A.) and pass necessary orders within a period of three months from the date of receipt of a copy of this order. Respondents 2 and 3 should send the result of the consideration to the Applicant within the time limit fixed herein above.

Send copies of this order, along with copies of the Original Application and annexures, to the Respondents and free copies of this order be given to learned counsel for both sides.

(B.N.SOM) 23/9  
VICE-CHAIRMAN

Jabans  
23/09/2002  
(MANORANJAN MOHANTY)  
MEMBER (JUDICIAL)